



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No H48955 / सी-6/अल सडगड/119/2020

Dated 18.3.2020

To,

The Registrar,
Hon'ble, National Green Tribunal,
Copernicus Marg,
New Delhi- 110001

Sub: Submission of Compliance report in O.A. no. 160/2019 in the matter of Ranjeet Singh Vs. State of UP:

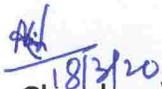
Sir,

In compliance to the order dated 15.10.2019 passed by Hon'ble NGT, New Delhi in O.A. no. 160/2019 in the matter of Ranjeet Singh Vs. State of UP the compliance report is already send to Hon'ble NGT, New Delhi on 20.01.2020 at E-mail-judicial-ngt@gov.in. Further the latest inspection report dated 12.03.2020 along with earlier report dated 20.01.2020 with all annexure is being send for your information and further necessary action.

It is requested that the compliance report may be presented before the Hon'ble Tribunal.

Yours Sincerely,

Enclosures: As above


(N.K. Chauhan)
**Chief Environment Officer
(Circle-6)**

Copy to:

Shri Pradeep Misra Advocate, Supreme Court, B-235, Sector-XIX, Noida District-GB Nagar, 201301 for information and further necessary action.


**Chief Environment Officer
(Circle-6)**

Inspection Report of M/s Awadh Sugar & Energy Ltd. (Unit- New India Sugar Mills), Hata, Kushinagar (U.P.)

The above sugar unit inspected by this office on dated 12.03.2020. During inspection the unit was in operational. The Silent details and observations are as below.

1	Name and Address of the unit	M/s Awadh Sugar and Energy Ltd. (Unit- New India Sugar Mills), Village- Dhadha Burj, Shukroli, Hata, Kushinagar (UP)
2	Name of the Contact Person- Designation	Shri Manoj Shukla D.G.M.- Production
3	Sector	Private
4	Cane Crushing Capacity	7000 TCD
5	Water Supply Source- As Reported	Bore Well
6	Details of ETP ❖ ETP Description	ETP comprises of Bar Screen, Oil and Grease Separator, Cooling Tower, pH Correction Tank, Equalization Tank-1, Equalization Tank-2, Primary Clarifier, Aeration Tank, Secondary Clarifier, Decanter, Pressure Sand Filter, Activated Carbon Filter and Sludge Drying Beds.
7	Mode of Disposal of Treated Effluent	Treated Effluent from ETP is collected in lagoon with capacity 1200 KL. During inspection the lagoon was found full approx ¼ of capacity of lagoon.
8	Flow Measuring device installed at outlet of ETP	Ultrasonic flow meter
9	Details of STP (100 KLD Capacity) ❖ STP Description	STP comprises of Bar Screen, Oil and Grease Separator, Equalization Tank, MBBR-1, MBBR-2, Secondary Tube Settler, Filter Press, Policing Tank, Sand Filter, Activated Carbon Filter, Chlorination Tank. During inspection, STP was in operational and sample of inlet and outlet is collected and analyze in laboratory of regional office Gorakhpur. Analysis report found in within norms. Analysis report attached.
10	Status of Consent under the Water Act- 1974	Valid up to 31.12.2021
11	Storage Facility available for treated effluent during low demand period	01 Nos. lagoon having capacity 1200 KL
12	Source of Air Pollution	Boiler- 02 nos. (100 TPH and 120 TPH) Fuel – Cane Bagasse
13	❖ Type of Fuel Used ❖ Stack details with APCS	Bagasse Combined Stack Height- 72m APCS- ESP At the time of inspection sample is collected from stack. Stack monitoring report found within norms. (Report Attached)
14	Status of Consent under the Air Act- 1981	Valid up to 31.12.2021
15	Type & Quantity of Waste Generation	Used Oil (Mixed with Bagasse and burnt in boilers as a fuel)
16	Facility of Storage/Disposal	Used Oil- Mixed with bagasse and used as fuel
17	Status of Grant of Authorization	Authorization of Hazardous Waste is Valid up to Year 2023.

Fail
SA

[Signature]

Observations :

1. The unit is engaged in production of Sugar (Sulphurless Sugar) using Sugar Cane as major raw material with reported capacity of 7000 TCD. During the inspection, unit was in operation.
2. The unit has presently three (03) bore wells to meet its fresh water requirement. Electromagnetic water meter is installed at bore wells. Log Book of fresh water consumption is maintained.
3. The unit has obtained NOC from CGWA, which is valid up to 15.06.2019. Unit has applied the application to CGWA for renewal.
4. The unit has Established Effluent Treatment Plant (ETP), which comprises of following:
 - a. Oil and Grease Separator
 - b. Bar Screen
 - c. Cooling Tower
 - d. pH Correction Tank
 - e. Equalization Tank-1
 - f. Equalization Tank-2
 - g. Primary Clarifier
 - h. Aeration Tank
 - i. Secondary Clarifier
 - j. Decanter
 - k. Activated Carbon Filter and Pressure Sand Filter
 - l. Sludge Drying Beds
 - m. Treated Effluent Storage Lagoon (1200 KL)
5. During Inspection, ETP was in operation. The unit has installed OCEMS at the outlet of ETP and it was informed that OCEMS data is connected with UPPCB Server and CPCB Server. During inspection on monitored of OCEMS System show the data as pH- 7.43, BOD- 12.12 Mg/Ltr., COD- 76.26 Mg/Ltr., TSS- 14.0 Mg/Ltr. which are within norms.
6. During inspection, samples are also collected from inlet of ETP and outlet of ETP. Collected Samples are submitted to Laboratory of Regional Office, Gorakhpur. Results of outlet of ETP are as follows. pH- 7.58, BOD- 26.0 Mg/Ltr., COD- 172 Mg/Ltr., TSS- 28.0 Mg/Ltr. which are within norms.
7. The unit has installed Sewage Treatment Plant (STP), which comprises the following units :
 - a. Bar Screen
 - b. Oil and Grease Separator
 - c. Equalization Tank
 - d. MBBR-1
 - e. MBBR-2
 - f. Tube Settler
 - g. Filter Press
 - h. Policing Tank
 - i. Activated Carbon Filter and Pressure Sand Filter
 - j. Chlorination Tank

During Inspection, STP was in operation. Samples are also collected from inlet of STP and outlet of STP. Collected Samples are submitted to Laboratory of Regional Office, Gorakhpur. Results of outlet of STP are as follows. pH- 7.72, BOD- 16.0 Mg/Ltr., COD- 80 Mg/Ltr., TSS- 42.0 Mg/Ltr. which are within norms.
8. As per consent granted by UPPCB, "Treated industrial effluent shall be reused for irrigation and recycle probability as per notification dated 14.01.2016 of MoEF & CC".
9. The unit has maintained log book of ETP operation, energy meter of ETP.

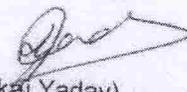
Ravi
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[Signature]

10. The unit has installed 02 boilers with capacity 100 TPH and 120 TPH. A common stack of height approx. 72mtr is attached with both boilers. Boilers are equipped with ESP as APCS. The unit has co-generation power plant with capacity 33 MW.
11. During inspection, the Air Pollution Control Systems are found in operational and Stack Monitoring of boilers also conducts by this office. The results are found within norms. Stack Monitoring Report is enclosed as annexure.
12. As informed by the representative present during inspection, hazardous waste i.e., Oil/Oily Sludge (recovered from ETP) burned along with bagasse as a fuel in boilers. No storage of Oil/Oily Sludge was found during inspection.

The above inspection report put up for your kind necessary action.


(Ram Milan Verma)
S.A.
UPPCB, Gorakhpur


(Pankaj Yadav)
R.O.
UPPCB, Gorakhpur

Gram: PARYAVARAN

Phone & Fax: 2273937



Regional Office cum Laboratory
UTTAR PRADESH POLLUTION CONTROL BOARD
Mahadev Jharkhandi, Avas Vikas Colony
Deoria Road, Kunraghat, Gorakhpur- 273008

STACK EMISSION MONITORING REPORT

- | | |
|--|---|
| 1. Name and address of the Industry | M/s Awadh Sugar and Energy Ltd.
(Unit- New India Sugar Mills),
Dhada Bujurg, Hata, Kushinagar |
| 2. Product of the industry with installed capacity | Sugar-7000 Tonne Cane Crushed per day &
Captive Power Plant - 33 MWH |
| 3. Monitored by | Sri Pankaj Yadav, R.O. & Sri Ram Milan
Verma, S.A. |
| 4. Date of monitoring | 12.03.2020 |
| 5. Stack Material | R.C.C. |
| 6. Height of the stack from ground level | 72 meter approx. |
| 7. Source to which stack attached | Spreader Stroker type boiler-2Nos. |
| 8. Number of boiler attached with capacity | 100T/hr-1No. & 120T/Hr-1No. |
| 9. Type and quantity of fuel used | 90T/hr approx. bagasse |
| 10. Details of Air Pollution Control System (APCS) Installed | Electrostatic Precipitator (E.S.P.) |

PARAMETERS:

	<u>VALUES</u>
1. Ambient temperature (°C)	
2. Stack gas temperature (°C)	22
3. Stack gas Velocity (m/sec.)	138
4. Flow rate (L.P.M.) nozzle diameter 3/8inch used	12.38
(a) S.P.M.	
(b) Gas	38
5. Sampling Time (Minutes)	-
(a) S.P.M.	
(b) Gas	35
6. Volume of air sampled (Litre)	-
(a) S.P.M.	
(b) Gas	1330
7. Concentration of Suspended Particulate IMatter (S.P.M.) emission in mg/Nm ³	128.24
8. Concentration of Sulphur dioxide (SO ₂) emission in mg/Nm ³	-
9. Others, if any	

Remarks :- At the time of Stack Emission Monitoring, Air Pollution Control System was found in operational.

Ram Milan Verma
16.03.2020
(Ram Milan Verma)
S.A.

Pankaj Yadav
16.3.2020
(Pankaj Yadav)
Regional Officer

MEMBER SECRETARY



File No:- 21-4/1391/UP/IND/2017-1176

NOC No:- CGWA/NOC/IND/ORIG/2017/2639

भारत सरकार
केन्द्रीय भूमि जल प्राधिकरण
जल संसाधन, नदी विकास
और गंगा संरक्षण मंत्रालय

Government of India
Central Ground Water Authority
Ministry of Water Resources,
River Development & Ganga Rejuvenation

Date :- 20 JUN 2017

To,

✓ M/s New India Sugar Mills
Village Dhadha Bujurg, Tehsil Hata,
District Kushinagar, Uttar Pradesh – 274207

Sub:- NOC for ground water withdrawal to M/s New India Sugar Mills in respect of their existing Sugar Manufacturing unit located at Village Dhadha Bujurg, Tehsil Hata, District Kushinagar, Uttar Pradesh – reg.

Refer to your application on the above cited subject. Based on recommendations of Regional Director, Central Ground Water Board, Northern Region, Lucknow vide their recommendations dated 22/05/2017 and further deliberations on the subject, the NOC of Central Ground Water Authority is hereby accorded to **M/s New India Sugar Mills in respect of their existing Sugar Manufacturing unit located at Village Dhadha Bujurg, Tehsil Hata, District Kushinagar, Uttar Pradesh**. The NOC is, however subject to the following conditions:-

1. The firm may abstract **1,200 cu.m/day** (and not exceeding **1,44,000 cu.m/year**) of ground water, through existing three (3) bore wells only. No additional ground water abstraction structures to be constructed for this purpose without prior approval of the CGWA.
2. All the wells to be fitted with water meter by the firm at its own cost and monitoring of ground water abstraction to be undertaken accordingly on regular basis, once in a month. The ground water quality to be monitored twice in a year during pre-monsoon and post-monsoon periods.
3. **M/s New India Sugar Mills**, may, in consultation with the Regional Director, Central Ground Water Board, Northern Region, Lucknow adopt one (1) no. village for Water Security Plan in District Khushi Nagar, Uttar Pradesh. The necessary guideline for the Water Security Plan is available on website of Ministry of Water Resources, RD & GR (www.mowr.gov.in). Both, the Demand Side Management /Supply Side Management with maintenance of structures in the said villages to be ensured and a comprehensive plan to be submitted to Regional Director, CGWB. Firm shall also undertake periodic maintenance of recharge structures at its own cost.
4. The firm at its own cost shall install one (1) piezometer Fitted with automatic water level recorder with telemetry system at suitable location and execute ground water

West Block - 2, Wing - 3, Sector - 1, R.K. Puram, New Delhi - 110066

Tel : 011-26175362, 26175373, 26175379 • Fax : 011-26175369

Website : www.cgwa-noc.gov.in

स्वच्छ सुरक्षित जल - सुन्दर खुशहाल कल

CONSERVE WATER - SAVE LIFE

regime monitoring programme in and around the project area on regular basis in consultation with the Central Ground Water Board, Northern Region, Lucknow.

5. The ground water monitoring data in respect of S. No. 2 & 4 to be submitted to Central Ground Water Board, Northern Region, Lucknow on regular basis at least once in a year.

6. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.

7. Action taken report in respect of S. No. 1 to 7 may be submitted to CGWA within one year period.

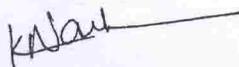
8. The permission is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 8.

9. This NOC is subject to prevailing Central/State Government rules/laws or Courts orders related to construction of tubewell/ground water withdrawal/construction of recharge or conservation structure/discharge of effluents or any such matter as applicable.

10. This NOC does not absolve the applicant / proponent of this obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.

11. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC.

12. This NOC is valid from 16/06/2017 till 15/06/2019.


Member Secretary

Copy to:

1. The Member Secretary, Uttar Pradesh Pollution Control Board, PICUP Bhawan, Third Floor, B-Block, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh **with a request to ensure that the conditions mentioned in the NOC are complied by the firm in consultation with the District Magistrate, District Kushi Nagar, Uttar Pradesh.**

2. The District Magistrate, District Kushi Nagar, Uttar Pradesh for necessary action.

3. The Regional Director, Central Ground Water Board, Northern Region, Lucknow. This has reference to your recommendation dated 22/05/2017.

4. TS to the Chairman, Central Ground Water Authority, Shram Shakti Bhawan, Rafi Marg, New Delhi.

5. Guard File 2017-18.


Member Secretary



Government of India
 Ministry of Jal Shakti
 Department of Water Resources, River Development and Ganga Rejuvenation
 Central Ground Water Authority (CGWA)



Application for Issue of NOC to Abstract Ground Water (NOCAP)

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<p>Information</p> <p>Guidelines</p> <p>Steps for Filling Online Application</p> <p>Documents Required</p> <p>Documents Required for Online Application</p> <ul style="list-style-type: none"> ▶ Industrial ▶ Infrastructure ▶ Mining <p>Track Status</p> <p>Application Status</p> <ul style="list-style-type: none"> ▶ Online <p>Location</p> <p>Area Type</p> <p>Segment-B Area Type</p> <p>Regional office Location</p> <p>CGWA Headquarters</p> <p>Reports</p> <p>Applied for NOC - Online</p> <p>NOC Issued-Online</p> <p>Contact Us</p> <p>Contact</p>	Application Detail									
	Application No :		21-4/1391/UP/IND/2017							
	Name of Industry :		NEW INDIA SUGAR MILLS							
	Renew 1st - Present									
	Existing NOC		Status	Digital Signed Letter		Scan Letter	Issued NOC	Apply Type	Submitted Date	
	CGWA/NOC/IND/ORIG/2017/2639 (16/06/2017 - 15/06/2019)		In Process View	Print				Online	20 Nov 2019	
									Go Back	



Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)



Application for Issue of NOC to Abstract Ground Water (NOCAP)

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Application Status: [Apply](#) [Application](#) [Application Processing](#) [NOC](#)

<p>Information</p> <p>Guidelines Steps for Filing Online Application</p> <p>Documents Required</p> <p>Documents Required for Online Application</p> <ul style="list-style-type: none"> Industrial Infrastructure Mining <p>Track Status</p> <p>Application Status</p> <ul style="list-style-type: none"> Online <p>Application</p> <p>Area Type Segment-B Area Type Regional office Location CGWA Headquarters</p> <p>Reports</p> <p>Applied for NOC - Online NOC Issued-Online</p> <p>Contact Us</p> <p>Contact</p>	<p>Application Details</p> <p>Application No : 21-4/1391/UP/IND/2017</p> <p>Receive Date : 05/03/2020</p> <p>Name of Industry : NEW INDIA SUGAR MILLS</p> <p>Application Processing Fee : Rs. 500.00/- (Rupees Five Hundred Only) (Submitted: Yes)</p> <p>Current Stage : Application Processing Stage</p> <p>Current Status : In Process</p> <p>Address : Central Ground Water Authority West Block-IIR K Puram SOUTH WEST DELHI</p> <p>Current Status</p> <table border="1"> <thead> <tr> <th>Receive Date</th> 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1. This consent is valid for the production of sugar capacity 7000 TCD sugar cane crushing only.
2. The show cause notice issued under section 33A of Water Act, 1974 dated 18.09.2019 is hereby revoked.
3. This consent is subject to the order of Hon'ble NGT, New Delhi in 160/2019 Ranjeet Singh Vs. State of UP.
4. This consent is valid for the current products and capacity. In Case of any change in process, capacity enhancement, address change etc. CTE/CTO shall be obtained from the Board.
5. The industry shall connect the CCTV camera with server of UPPVB and CPCB.
6. The industry shall install roof top rain water harvesting system.
7. The industry will obtain NOC from CGWA for abstraction of ground water and submit a copy of the same to SPCB within two months.
8. The industry shall treat all industrial effluent through ETP in such manner, so that quality of treated effluent meets the prescribed standards.
9. Treated effluent will be utilized as per the notification reference no. GSR(35)E dated 14.01.2016 issued by Ministry of Environment, Forest & Climate Change Government of India.
10. The industry should ensure compliance with the provisions of charter on Sugar industry and industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
11. The industry shall submit analysis report of treated effluent analysed by NABL lab within 15 days.
12. The Order issued by Hon'ble Courts/Hon'ble NGT, MOEF, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.
13. The industry must follow the rules mentioned in Hazardous Waste and Other Waste Management and Transboundary Movement Rules, 2016.
14. The industry shall comply with the directions given by the CPCB u/s 5 of E(P)A dated 06.09.2018.
15. Industry shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets – Current Liabilities) so the Consent fee payable by the industry may be verified.
16. The industry shall comply with the directions given by the State Board under section 33 A of Water (Prevention and Control of Pollution) act, 1974 regarding the safe storage, handling and disposal of the Molasses.
17. The industry shall ensure the regular operation of online continuous monitoring system and its connection with the server of UPPCB & CPCB.
18. The industry shall comply with the protocol of CPCB regarding treated effluent utilization in irrigation and submit the irrigation plan within one month to UPPCB.
19. The industry should follow the directions issued by the Ministry of Environment Forest and Climate Change, Delhi vide Notification no. GSR 35(E) dated 14/01/2016.
20. The industry shall comply with the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable)

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
71498/U PPCB/Gorakhpur(U PPCBRO)/CTO/air/KUSHINAGAR/2019

Dated : 07/03/2020

To ,

Shri NEW INDIA
M/s AVADH SUGAR AND ENERGY LIMITED UNIT NEW INDIA SUGAR MILLS
Avadh Sugar and Energy Ltd Unit New India Sugar Mills Hata Kushinagar, KUSHINAGAR, 1
KUSHINAGAR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)
to M/s. AVADH SUGAR AND ENERGY LIMITED UNIT NEW INDIA SUGAR MILLS

Reference Application No. 6374383

Dated : 07/03/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s AVADH SUGAR AND ENERGY LIMITED UNIT NEW INDIA SUGAR MILLS. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Nishi Kumar

Chauhan

Chief Environment Officer, Circle-6

Digitally signed by Nishi Kumar Chauhan
DN: cn=Nishi Kumar Chauhan, o=U.P. Pollution Control Board, ou=Environment, postalCode=226016, st=UP, email=Nishi.Kumar@uppcb.org, c=IN

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cn=Nishi Kumar Chauhan
Date: 2020.03.07 13:40:51 +05'30'

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary
action.

Nishi Kumar

Chauhan

Chief Environment Officer, Circle-6

Digitally signed by Nishi Kumar Chauhan
DN: cn=Nishi Kumar Chauhan, o=U.P. Pollution Control Board, ou=Environment, postalCode=226016, st=UP, email=Nishi.Kumar@uppcb.org, c=IN

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Date: 2020.03.07 13:40:51 +05'30'

1. This consent is valid for the production of sugar capacity 7000 TCD sugar cane crushing only.
2. To ensure and submit the report related to process flue gas emission and ambient air quality, compliance should be send to board by authorized laboratory within one month.
3. The industry should ensure the operation and maintenance of the air pollution control system (APCS) of electro static precipitator (ESP) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
4. The industry shall install separate electric meter for the consumption of electricity in the operation of APCS.
5. The industry shall submit the stack monitoring report by NABL lab within 01 month.
6. The industry shall submit Ash Management Plan within 01 month.
7. The industry should ensure comply with the provisions of charter on Sugar industry and industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. It is instructed to submit the certified copy of the latest balance sheet (Year 2019-20) and full investment (fixed assets + current assets-current liabilities) by the chartered accountant so as to enquire the consent fee payable by you.
9. The operation of industry should be in such a manner that no any adverse impact on the environment and public in surrounding.
10. The industry shall develop green belt as per the protocol attached with the board's office order no. H16405/220/2018/02 dated 16-02-2018 which is available on board's website.
11. Effective operation & maintenance of all installed air pollution control equipment should be done so that emission meets the norms/standards of CPCB and Industry shall be operated in such a manner that ambient air quality should not be adversely affected.
12. The industry shall comply with the directions given by the CPCB u/s 5 of E(P)A dated 06.09.2018.
13. Fly Ash content should be used for low lying industry own land filling in a scientific manner so that the problem of air/water/soil pollution do not create.
14. The industry is directed to arrange the water sprinkling at bagasse storage area to mitigate the fugitive emission/ it could not fly in the atmosphere.
15. The industry should follow the directions issued by the Ministry of Environment Forest and Climate Change, Delhi vide Notification no. GSR 35(E) dated 14/01/2016.
16. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
17. The industry shall comply with the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable) .
18. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restore subject to the effective date of revocation of the closure order, with imposed conditions thereof.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Nishi Kumar

Chauhan

Chief Environment Officer, Circle-6